

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 133/GT/2013**

Subject: Approval of tariff of Vindhyachal Super Thermal Power Station, Stage-II (1000 MW) from 01.04.2009 to 31.03.2014 after the truing up exercise.

Date of hearing: 25.7.2013

Coram: Shri V.S.Verma, Member  
Shri M.Deena Dayalan, Member

Petitioner: NTPC Limited,

Respondents: MPPTCL & 6 others

Parties present: Shri Ajay Dua, NTPC  
Shri Rohit Chhabra, NTPC  
Shri A. Basu Roy, NTPC  
Shri Bhupinder kumar, NTPC  
Ms. Suchitra Maggon, NTPC  
Shri A.S. Pandey, NTPC  
Shri Sachin Jain, NTPC

**RECORD OF PROCEEDINGS**

This petition has been filed by the petitioner, NTPC for approval of tariff of Vindhyachal Super Thermal Power Station, Stage-II (1000 MW) from 01.04.2009 to 31.03.2014 after the truing up exercise based on the provisions of 2009 Tariff Regulations.

2. During the hearing, the representative of the petitioner, NHPC submitted as under:
- a) The Commission by its order dated 26.12.2011 in Petition No. 258/2009 had determined the tariff of the generating station for the period 2009-14.
  - b) There is variation in the amount of expenditure made and the year of expenditure from the original estimates. The variation in the actual/projected expenditure allowed by the Commission and those claimed in this petition was based on tentative estimates on budgetary offers from vendors without considering taxes and duties, escalation and deviation. The actual expenditure claimed is based on the audited figures.
  - c) The projected additional capital expenditure claimed for 2012-13 and 2013-14 is based on the latest estimates and status of works.
  - d) The tariff of the generating station may be revised accordingly based on the claims made in the petition.

3. None appeared on behalf of the respondents. The Commission reserved its order in the petition.

By order of the Commission

Sd/-  
(T. Rout)  
Joint Chief (Law)